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+ LPA 148/2024

DIRECTORATE OF ENFORCEMENT & ANR.

.....Appellants

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Mr. Kartik, Advs.

versus

MR. MAHENDER KUMAR KHANDELWAL

....Respondent

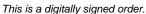
Through: Mr. Devesh Bhatia, Adv.

(Mob-8233366550)

CORAM:

% 09.09.2024

- 1. Matter is taken up for verification of the bank guarantee furnished by the respondent.
- 2. Mr. Abhishek Srivastava working as Chief Manager with Canara Bank, Delhi Diplomatic Enclave Branch virtually joined the proceedings and his statement has been recorded with respect to verification of the bank guarantee.
- 3. Mr. Abhishek Srivastava has stated that the bank issued BG no. VX0GOPG241520023 on 31.05.2024 for a sum of Rs. 86,00,000/-(Indian Rupees Eighty-Six lakhs Only) and the same is valid up to 28.05.2026. The same has been issued at the instance of Sh. Mahender Kumar Khandelwal in favour of the Registrar General, Delhi High Court. He has identified the bank guarantee as Ex.BG/R/1.





- 4. The Ex.BG/R/1 is four order and the same is hereby accepted. Respondent shall keep the BG alive during the pendency of the present proceedings. The banker has submitted his signed statement for extended bank guarantee along with photocopy of his employee id card virtually.
- 5. Matter is coming up for hearing before the Hon'ble Court on 16.10.2024. Be placed accordingly.

BHAWANI SHARMA JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 9, 2024/yo